

I C Textiles Limited
List of Creditors under clause (ca) of regulation 13(2) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations .2016.
(Pursuant to claims received and updated as on September 02, 2022)

(Amount in ₹)

S.No	Name of creditor	Details of claim received			Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be sett off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount Claimed	Nature of Claim	Amount of claim admitted	Amount covered by security interest	Amount covered by Gaurantee	Whether related party?	% of Voting in CoC					
1	Stressed Assets Stabilisation Fund	27-04-2022	17,98,72,64,998	Secured	17,51,46,90,384	17,51,46,90,384.43	-	No	53.28%	-	-	47,25,74,613.57	-	Note 1
2	Suzlon Synthetics LTD	27-04-2022	19,17,52,00,000	Secured	12,24,30,54,470	12,24,30,54,470.15	-	No	37.24%	-	-	6,93,21,45,529.85	-	Note 2
3	Canara Bank	02-05-2022	3,11,43,59,467.87	Secured	3,11,43,59,468	3,11,43,59,467.87	-	No	9.47%	-	-	-	-	
3	TOTAL		40,27,68,24,466	-	32,87,21,04,322	32,87,21,04,322	-	-	100%	-	-	7,40,47,20,143	-	
	Total in crs		4,027.68		3,287.21	3,287.21	-			-	-	740.47	-	

NOTES

Note 1. The amount not accepted pertains to some difference which have arisen on account of interest re-calculations. The same has been communicated and verified with detailed calculations to the financial creditor.

Note 2. The FC claims to be an assignor of Loans disbursed by IFCL. Although the same has not been reflected in the books of the CD, relevant documents to prove the assignemnt and security creation have been provided. The huge amount of claims rejected is due to the incorrect method of claims interest calculation used while submitting the claims by the creditor.